

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL

JODHPUR BENCH, JODHPUR

ORDER SHEET

APPLICATION NO. 209 OF 1999

Applicant(s) Udai Singh

Respondent(s) Union of India & Ors.

Advocate for
Applicant(s)

Advocate for
Respondent(s)

Notes of the Registry	Orders of the Tribunal
19.01.2001 <i>Copy forwarded to Applicant via H.O. 65 12.2.2001</i>	<p>Mr. B.D. Sharma, Counsel for the applicant. Mr. Kamal Dave, Counsel for the respondents.</p> <p>The learned counsel appearing for the applicant contended that this application has become infructuous in the sense that the applicant was transferred from the Construction Organisation to his parent department on the basis of Annexure A/1, but the said direction was stayed by this Tribunal on 16.8.99, and meanwhile, the applicant has retired from service with effect from 31.12.2000. The fact that the applicant has retired from service, is also not disputed by other side. Having regard to these circumstances, we feel that this application has become infructuous. Accordingly, we pass the order as under:-</p> <p>"O.A. is accordingly dismissed as having become infructuous. No costs."</p> <p><i>(Gopal Singh)</i> Adm. Member</p> <p><i>(Justice B.S. RAIKOTE)</i> Vice Chairman</p> <p><i>Part II and III destroyed in my presence on 20.3.07 under the supervision of Section Officer (1) as per order dated 20.3.07 Section Officer (Record)</i></p> <p><i>Letter Re-wards unanswered with Remarks (Dr 21/2/07)</i></p>